

Shri S. S. Kothari:
Shri P. N. Selanki:

Will the Minister of Finance be pleased to state:

(a) whether it is a fact that the World Bank and the member-countries of the Aid India Consortium have decided to relate future assistance to India on the basis of performance,

(b) if so, the extent to which it will affect the Fourth Five Year Plan programme and food imports, and

(c) the steps which Government are contemplating to make up the gap?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) Neither the World Bank nor the Aid India Club has informed the Government of any new criteria about determining future assistance to India on the basis of performance. However, an assessment of whether economic aid already given has served the purpose for which it was intended always influences the giving of further aid. India has in fact been received aid from countries and agencies which have periodically made such assessment.

(b) and (c) Do not arise.

तन्दूरी भोजन

श्री शिव चण्डिका प्रसाद : क्या स्वास्थ्य तथा परिवार नियोजन मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या उनका ध्यान 2 जुलाई, 1967 के 'हिन्दुस्तान' साप्ताहिक में प्रकाशित इस आशय के समाचार की ओर दिलाया गया है कि कन्सर् विश्वेच्छ तथा नेशनल ट्यूबर इंस्टीट्यूट, मिलाप के अध्यक्ष डा० कार्लो सिटोरी की यह राय है कि तन्दूरी चपातियों, तन्दूरी मूंगों तथा सीख कबाब खाने में केन्सर रोग पैदा होता है. और

(ख) यदि हा, तो क्या तन्दूरी भोजन का प्रयोग बन्द करने के लिये सरकार का आवश्यक कार्यवाही करने का विचार है ?

स्वास्थ्य तथा परिवार नियोजन मंत्री (डा० श्रीरति चन्द्रसेखर): (क) जी हाँ। तन्दूरी चपाती, मूंग तथा सीख कबाब खाने का कैंसर से सम्बन्ध अभी तक परीक्षण द्वारा स्थापित नहीं हो सका है। इंग्लिश मेडिकल जर्नलों में ऐसा कोई सन्दर्भ नहीं है और जहाँ तक ज्ञात है भारत में कोई प्रयोगशाला इस विषय में कार्य नहीं कर रही है। महामारी विज्ञान के अनुसार ऐसा कोई प्रमाण नहीं है जिससे पता चले कि ऐसे आहार में कैंसर होता है।

(ख) यह प्रश्न नहीं उठता।

12 14 hrs.

RE DEVELOPMENTS IN MADHYA PRADESH

Mr Speaker: Before I go to the next item I want to inform the House that I have received chits from two hon Members of this House about their desire or intention to raise a discussion on the developments in Madhya Pradesh. Except the newspaper reports which we have before us, I wonder whether we have any information to have a discussion. The newspaper report says that 55 Members have crossed the floor (Interruptions) To the extent I know, I am talking of it.

डा० रान बनोहर लोहिया (कन्नौज) :
धन की निदान समा कः प्रारोह कर दिधा
गया है, कन्स ७७ दिधा गया है।

Mr. Speaker: I know. That is why I say this is a constitutional point; whether Parliament comes into the picture.

श्री मधु लिमये : (बुधवार) : उन्ही पर मेरा ब्यक्तता का प्रश्न है। सुनने के बाद प्राप निर्णय बोजिद।

Mr. Speaker: My objection now is not to the question of discussion. You can discuss it, if you want, if it is constitutionally permissible; I will allot one hour. But, without prior permission of the Speaker, if some hon. Members would raise some issue, it would be difficult for me, because some other hon. Members would raise something else. I received this motion in the morning at about 10.45 a.m. Whether constitutionally Parliament is competent to discuss an issue which relates to the State Assembly, if the prorogating of the State Assembly is unconstitutional and all that, naturally, I cannot take a decision on such issues off hand. Therefore, I am not allowing it now. We shall consider it if necessary, I may allot some time for it in the evening. In the meanwhile, we will have some time to examine the legal and other aspects by consulting people and then we will take a decision.

श्री मधु लिमये : हम इनकी प्रापकी इजाजत से उठाते हैं।

Mr. Speaker: If you begin discussing it now, there is no point in allotting time separately for it.

श्री कंवर लाल गुप्त : (बिस्ली सदर) बहा तो कास्टीट्यूशन की हत्या कर दी गई है।

Mr. Speaker: After I sit down, I will call some of you to explain the position to me in my chamber. But if you begin to explain the case to me here, the legal aspect and the constitutional aspect, we may as well discuss it here. I would request Shri Madhu Limaye and his colleagues to convince me about the legal aspects. As I said, if they are able to convince me on the legal aspect, I would like to have a discussion here. It is not as

1480(A)LSD-7.

if any discussion can be shut out here. I do not want to shut out discussion. But, at the same time, we must be sure that we have the power to discuss it. We cannot raise any issue any time, any part of the day. So, I would only appeal to hon. Members not to raise it here now; let us examine it; let them help me to examine it correctly. Then, if it is ultimately decided that this Parliament has the power now, in view of the prorogation of the State Assembly to consider this subject, I have no objection. I am prepared to allow a discussion in the evening or at some other time.

श्री मधु लिमये : एक बजे प्राप से मिल सकते हैं हम लोग ?

Mr. Speaker: Why not? I will fix it at 12.30, 15 minutes more from now. From 12.30 to 1.30 we can discuss it.

Shri Kanga (Srikakulam): I take it from what you have said that if Shri Madhu Limaye and others come to be able to persuade you that it would be within your right, as well of the House, that this motion should be taken up, then it can be taken up only tomorrow morning. Under those circumstances, may I make this suggestion and submission to you that you may be good enough to ask the Home Minister to make a statement sometime during the day as to exactly what is happening in Madhya Pradesh now, in regard to that Assembly and that Government, so that we would be in a position to have authoritative information, in so far as they are prepared to give us, which would help you, and would help us also in viewing it in the right perspective.

Mr. Speaker: All these things could be discussed.

श्री मधु लिमये : प्राप एक बजे अपना फैसला दे सकते हैं।

Shri Hem Barua (Mangaldai): Sir, in your initial comment you have stated that it is a newspaper report that 86 members of the Congress Party in Madhya Pradesh have crossed the floor.

Mr. Speaker: Yes, it appeared in the newspapers . . . (Interruptions) Now, if half a dozen members stand up, including leaders like Shri Madhok, Shri Joshi and Shri Hem Barua and talk simultaneously it would be difficult for me to regulate the House . . . (Interruptions)

Shri Hem Barua: May I say that this report was broadcast by the All India Radio, which is an official organ? (Interruptions)

Shri A. S. Saigal (Bilaspur): Sir, I rise on a point of order I have got the right to raise it

Mr. Speaker: Will you kindly sit down? We should not discuss it here. I have made an appeal to you Mr. Madhu Lumaye and others will come and discuss it with me. Now, if everybody gets up and begins to speak like this, that is not proper

Shri Surendranath Dwivedy (Kendrapara): That is all right What about the suggestion made by Prof. Ranga? The Assembly has been prorogued in an unconstitutional way. Let the Home Minister make a statement.

Shri Bal Raj Madhok (South Delhi): We are not going by the newspaper reports only. We have got telephonic message from there. You may direct the Home Minister to make a statement

श्री श्री० सि० सहगल : अध्यक्ष महोदय, मेरा पॉइंट ऑफ़ ऑर्डर है ।

श्री कैबल लाल गुप्त : मध्य प्रदेश में कांस्टीट्यूशन की हत्या की गई है ।

Mr. Speaker: When the leader of your Party has spoken, you should not get up like that. If everybody begins to speak like that, there will be no end to it. (Interruptions). All of you may please sit down. The Home Minister has heard what you have said. (Interruption) No please. Mr Hem Barua, you get up half a dozen times, I know you are a senior Member and I have all respect for you But, after all, my respect cannot be shown by allowing you this way . . . (Interruption).

श्री श्री० सि० सहगल : अध्यक्ष महोदय, जब आप इधर के माननीय सदस्यों को बोलन की परकीजन दे देते हैं, तो हम को परमिशन देने में आप को क्या एतगज है ? यह मेरे प्रदेश का सबाल है ।

हम आप से यह प्रार्थना करना चाहत हैं कि आज अखबारों में जो खबर आई है कि उत्ती के आवाज पर आप को इजाजत नहीं देनी चाहिए (अवधान) सविधान के मुताबिक अभी तक हम हाउस के पास कोई प्रूफ नहीं है । इस हालत में मध्य प्रदेश के बारे में यहाँ पर डिस्कशन नहीं हो सकती है । अगर आपके पास पूरे फेक्ट्स हैं, अगर आपके पास प्रूफ हैं, तो आप इस को ल सकते हैं । (अवधान) ।

Mr. Speaker: All of you have finished now May I request some order now? A proposal has been made The facts are all confusing . . . (Interruption) At least the Speaker has only newspaper reports Others might have got telephonic messages. (Interruptions). Why are you shouting You don't hear me My patience is being tested very much, I do not want to offend any Member. But my patience is being so badly tested by you Half a dozen times I have requested you to have patience to hear me. I have allowed your leaders but if every Member begins to speak like this, there will be no end to all this. You are testing my patience. I am appealing to you not to do like this.

A good proposal has been made that since the position is all confusing...

An hon. Member: How?

Mr Speaker: It may be clear for you . . . (Interruptions).

श्री आर्जुन कर्नेरुडिः (बम्बई-दक्षिण) : गृह मंत्री बंटे हुए हैं। वह बताये।

श्री हुकूम चन्द कडवाय (उज्जैन) : प्रधान मंत्री बंटे हुये हैं। वह जानकारी दें।

श्री राम सेवक शर्मा (बाराबंकी) . प्रधान मंत्री, गृह मंत्री और भुवना तथा प्रसारण मंत्री बंटे हुये हैं। वह जवाब क्यों नहीं देते हैं ?

श्री आर्जुन कर्नेरुडिः : वे मुझे क्यों नहीं बोलने दें ? उन को गर्म क्यों लग रही है ? वे बताये।

Mr. Speaker: Fortunately, they are not shouting like you. If they also begin to shout, I do not know what will happen (Interruption). Please hear me now...

श्री न० क० साल्वे : (बेनूल) : ये माननीय सदस्य जो कुछ कह रहे हैं, क्या वह आप क चींटा लग रहा है ? श्री महंगल जब कुछ कह रहे थे, तब आप ने उन को डांटा। सवाल यह नहीं है कि जो मध्य प्रदेश ने हो रहा है वह सही है या गलत है। प्रश्न यह है कि क्या सदन को अधिकार है कि इस विषय पर बहस की जाये ? उन सदस्यों की बात को आप बर्दास्त करते हैं ?

Mr. Speaker: Will you kindly sit down? All of you will sit down. At least hear me what I am saying. At least the Speaker does not know anything. I am surprised at the impatience shown here. (Interruptions). No, please; let us not get excited. What

I am saying is that the Home Minister has heard the request made by Prof. Ranga and also by Mr. Bai Raj Madhok and others. There is a certain amount of confusion in the minds of the people because of the newspaper reports.

Shri S Kundu (Balasore): The All India Radio also announce it. (Interruption).

Mr. Speaker: Some of them have got confirmation. Some of them know hundred per cent truth. At least people like me know only 40 per cent or 50 per cent. Therefore, the Home Minister . . . (Interruption).

The Prime Minister and Minister of Atomic Energy (Shrimati Indira Gandhi): I would only say that we do not have any official information. I shall certainly ask the Home Minister to try and get the information.

An hon. Member: When?

Shrimati Indira Gandhi: He will get in touch with them . . . (Interruptions).

श्री हुकूम चन्द कडवाय : उन से टेलीफोन पर बात करें। (व्यवधान)

श्री राम सेवक शर्मा : राज्यपाल ने विज्ञान सभा को प्रोरोग कर दिया है, क्या उस की जानकारी प्रधान मंत्री या गृह मंत्री को नहीं है ? क्या राज्यपाल ने बगैर इन से कुछ विज्ञान सभा को प्रोरोग कर दिया है ? (व्यवधान)

श्री हुकूम चन्द कडवाय : प्रधान मंत्री ने टेलीफोन पर मुख्य मंत्री से बात की है।

श्री न० क० सा० (कासगढ़) : अध्यक्ष महोदय, वह क्या तरीका है ? आपने प्रधान मंत्री को बुलाया है और उधर से माननीय सदस्य बोले चले जा रहे हैं। (व्यवधान)

Mr. Speaker: Now are they satisfied? They have also successfully done as the members on that side.

Shri J. B. Kripalani (Guna) rose—

Mr. Speaker: I am on my legs.

May I request the Home Minister to indicate the time when he would be able to get the information and make it available to the House?

The Minister of Home Affairs (Shri Y. B. Chavan): We have not got even the time to contact the Governor because we have to find out, under what circumstances, what action he has taken. I will try to get in touch with the Governor in the course of the day. . . (Interruptions).

Shri Bal Raj Madhok: Positively today.

Shri Y. B. Chavan: I will get in touch with him immediately, today. When I said 'in the course of the day', my idea was that I would get in touch with him immediately and try to get the information. By 5 O'Clock, I will be able to give the information.

श्री बच्चू सिंह: अध्यक्ष महोदय, अभी आपने कहा है कि हम चेम्बर में जाकर आप से बात करेंगे। बजे आप इस के बारे में फोनला देने वाले हैं। तो गृह मंत्री डाई, तीन बजे तक इन्फर्मेशन दे दें। जानकारी देने में क्या कठिनाई है?

Shri Umanath (Pudukkottai): The Home Minister says that he wants to get the information from the Governor there as to what has happened and all that. There is a Press report to the effect that yesterday on trunk call the Prime Minister contacted the State Government there and got the material as to what was happening there. But now the Home Minister poses as if he does not know anything. Secondly, I am very much pained to

hear you say that you are confused and that we have got only newspaper reports. I want to say that more important things were discussed here, with regard to West Bengal Government, merely on some newspaper reports. . .

Mr. Speaker: He may not go into all those things.

Shri Umanath: I am not going into that, Sir. Please allow me to complete.

It has been the practice here that we go, on such important things, by newspaper reports and All India Radio reports. I am, therefore, pained to hear you say that we have got only newspaper reports. I am very much pained to hear it from you, Sir. Had it been from the other side, I would not have minded.

Mr. Speaker: At least I do not know. I have no other information. No Minister has phoned to me from Madhya Pradesh, no Opposition Leader has phoned to me from Madhya Pradesh. This is hundred per cent true. I have only newspaper reports. Nobody from Madhya Pradesh, either from the Government or from the Opposition side, has brought it to my notice.

As regards the suggestion made by Mr. Ranga, I am requesting the Home Minister to make a statement today at 5 O'Clock. (Interruptions)

श्री आर्च करेन्डीय : गृह मंत्री हल वाले में अभी बयान दें। (अवधान)

श्री हुकम चन्द कछवाय : गवर्नर को विधान सभा को जग करने का आदेश नहीं दे दिया गया है। (अवधान)

श्री एबी राव (पुरी) : क्या राज्यपाल केन्द्रीय सरकार से पूछे बिना विधान सभा को प्रीरोय कर सकते हैं? (अवधान)